

planning. The tax-payer is paying Rs. 80 crores every year through the nose. We want to know what is going to be done to improve this state of affairs.

**SHRI P. RAMACHANDRAN:** Mr. Deputy Speaker, Sir, I have already explained that we are looking into the price structure. The new committee has made certain recommendations and the same are being examined and as soon as a decision is taken, I will come before the House.

Sir, I want to make one point clear with regard to the quality of coal. Most of the complaints about quality of coal are from brick kiln owners, foundries and domestic users. What happens is in respect of the coal used by these lower priority sectors the middleman buys the coal at the statutory price from the pit-head. Unless the State Government stipulates certain conditions there is no restriction on the price of coal in the State. Here what happens is some quality coal is purchased by the middleman and also some slack coal or middlings which are of low quality are bought simultaneously from washeries. At the consumer end they are selling to the foundries and brick-kilns a mixture of these two. At the pitheads quality is regulated and anybody can go and buy a particular quality of coal. So, there is no question of poor quality of coal being available. As regards the other problems, I have already explained that all steps are being taken to meet the demand in the country.

16.24 hrs.

#### RESIGNATION BY MEMBERS

**MR. DEPUTY-SPEAKER:** I have to inform the House that on 29 June, 1978 the Speaker received a letter from Shri D. B. Chandra Gowda, an elected Member from Chikmagalur constituency of Karnataka, resigning his seat in Lok Sabha. The Speaker

has accepted his resignation with effect from 29 June, 1978.

I have also to inform the House that on 10 July, 1978 the Lok Sabha Secretariat received letters from Shri M. M. Hashim and Shri G. Venkateswamy, elected Members from Secunderabad and Iddipet constituencies respectively of Andhra Pradesh, resigning their seats in Lok Sabha. The Speaker has accepted their resignations with effect from 13 July, 1978.

**SHRI VASANT SATHE (Akola):** Sir, under direction. . . .

**MR. DEPUTY-SPEAKER:** It has not been accepted. Please allow Dr. Nayar to move a motion regarding Report of Joint Committee—Extension of Time.

#### MENTAL HEALTH BILL

Extension of time for presentation of Report of Joint Committee

**DR. SUSHILA NAYAR (Jhansi):** I beg to move:

“That this House do extend upto the last day of the first week of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto”.

**MR. DEPUTY-SPEAKER:** The question is:

“That this House do extend upto the last day of the first week of the next Session, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to the treatment and care of mentally ill persons, to make better provision with respect to their property and affairs and for matters connected therewith or incidental thereto”.

*The motion was adopted.*